



CENTRAL ADMINISTRATIVE TRIBUNAL

JAMMU BENCH

O.A.No. 061/0786/2020

Jammu, this the **16.9.2020.**

CORAM: HON'BLE MR. RAKESH SAGAR JAIN, MEMBER(J)

HON'BLE MR. ANAND MATHUR, MEMBER (A)

Raj Singh s/o Sh. Prem Singh, r/o Sangarh, Tehsil Pouni, District Reasi, Jammu.

Applicant

(BY ADVOCATE: Mr. Ashish Sharma)

Versus

1. UT of J & K through its Commissioner/Secretary, Education Department, Civil Sectt., Jammu/Srinagar.
2. Principal Secretary, General Administrative Department, Civil Sectt., Jammu/Srinagar.
3. Deputy Commissioner, Udhampur.
4. Pankaj Kumar s/o Sh. Yash Pal, r/o Village Chakal.
5. Ajay Singh s/o Sh. Karnail Singh, r/o Dhanwaalt, Udhampur.
6. Umesh Kumar s/o Sh. Bhagat Ram, r/o Balota, Upper Basantgarh.
7. Romesh Kumar s/o Sh. Lehar Singh, r/o Barmeen Ramnagar.
8. Suraj Parkash s/o Sh. Shiv Ram, r/o Surni, P.O. Chowki Ram Nagar.
9. Mohd. Tariq s/o Mohd. Ibrahim, r/o Latti.



10. Sanjay Kumar s/o Gopi Nath, r/o Sughlar, P.O. Kaldi, Ram Nagar.
11. Robina Akhter s/o Mohd. Sharief, r/o Raiacheck Kaned Basantgarh.
12. Ijaz Ahmed s/o Mohd. Abass Baabzada, r/o Khaned P.O. Khaned Jammu.

BY ADVOCATE: Sh. Amit Gupta

.. Respondents

O R D E R(Oral)

HON'BLE MR.RAKESH SAGAR JAIN, MEMBER(J).

1. Applicant has filed the present OA for quashing the select list of RBA category qua the private respondents as he was higher in merit than private respondents. He has also sought issuance of direction to the respondents to issue appointment order in his favour.
2. Before approaching the Tribunal, the applicant has not filed any representation before the respondents for redressal of his grievance. At the outset, learned counsel for the applicant states that the applicant will be satisfied if this OA be treated as representation and the same be decided within a specified time fixed by this Court.



3. Issue notice to the respondents.
4. At this stage, Mr. Amit Gupta, AAG, appears and accepts notice on behalf of the respondents. He states that he has no objection to the disposal of the O.A in above terms.
5. In view of the above, we dispose of the present OA with a direction to the respondents to treat the present OA as representation on behalf of the applicant and the same be decided by passing a reasoned and speaking order in accordance with rules, within a period of one month from the date of receipt of certified copy of this order. Order so passed be duly communicated to the applicant.
6. The disposal of this O.A may not be construed as an expression on the merit of the case.

(ANAND MATHUR)

Member (A)

Place: Jammu
Dated: 16.9.2020.

KKS

(RAKESH SAGAR JAIN)

Member(J).